

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

ON/A/M/SEC No. 161 of 1997.

Date of Order: 25.02-97.

Present: Hon'ble Mr.Justice A.K.Chatterjee, Vice-Chairman.
Hon'ble Mr. M.S.Mukherjee, Administrative Member.

CHHAYA DOLUI

-VS-

UNION OF INDIA & ORS.

For the petitioner: Mr.M.C.Niyogi, counsel.
For the respondents: Mr.B.Mukherjee, counsel.

O R D E R

Both sides are present and we have heard them.

Application be listed for hearing regarding admission on 30.4.97. Respondents shall file reply at least a week before the next date .

Ld.counsel for the petitioner states that an appointment to the post in question has been made and in such circumstances, it is submitted that interim order cannot be continued. We, therefore, do not consider it appropriate to extend the Interim Order. Petitioner may file Supplimentary Application to bring on records ~~of~~ certain developments stated by him.

Plain copy to both the parties.


(M.S.Mukherjee)
Member(A)


(A.K.Chatterjee)
Vice-Chairman.